

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 429
CP/58/ND/2021

IN THE MATTER OF:

DSE Estates Ltd	...	Applicant
Versus		
Jai Ambey Share Broking Ltd	...	Respondent

Under Section 59 (Companies Act)

Order delivered on 09.07.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Ankit Singhal, Adv. Samyak Jain,
Adv. Preetpal Singh, Adv. Soumya Swaroop,
CA Shankar Singhal

For the Respondent : Adv. Karan Malhotra, Adv. Ayush Pratap
Singh for R-2

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **27.08.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)